

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 8
TA (IBC)- 02(PB)/2024

IN THE MATTER OF:

CM Smith & Sons Limited Through its
Promoter & Shareholder Shri Ratilal
Smith

.... Petitioner/Applicant

v.

HAQ Steels Private Limited

.... Respondent

Order under Rule 16(d) NCLT, 2016

Order delivered on 12.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Petitioner : None
For the Respondent :

ORDER

None appeared when the matter was called for hearing. In the interest of justice, list the matter on **26.07.2024**.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

12.07.2024
Lalit